

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Thursday 1<sup>st</sup> day of November Two Thousand And Eighteen

PRESENT:

THE HON'BLE MRS. JASMINE AHMED, MEMBER (J)  
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

M.A. 310/611/2018

&

M.A. 310/612/2018

in

O.A.310/888/2018

1. Union of India Rep. by  
The Secretary,  
Ministry of Railways,  
Railway Board,  
New Delhi-1;
2. The General Manager,  
Integral Coach Factory,  
Chennai- 38.

.... Respondents O.A /Applicants in both the MAs

(By Advocate: Mr. P. Srinivasan)

Versus

K. Marx & 9 Ors.

...Applicants in the OA/Respondents in both the MA

(By Advocate: M/s. Ratio Legis)

**ORAL ORDER**

(Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member (J))

MA 611/2018 has been filed by the respondents in the OA seeking to condone the delay of 26 days in filing the petition seeking extension of time in OA. 888/2018.

2. MA.612/2018 has been filed by respondents in the OA seeking extension of three months from 21.09.2018 to implement the order dated 11.07.2018 in O.A. 888/208.

3. Heard counsel for the applicants in both the MAs and gone through the affidavits filed by the applicants in the respective MAs.

4. Delay of 26 days in filing the petition seeking extension of time to implement the order of the Tribunal dated 11.07.2018 is condoned. M.A. 611/2018 is allowed.

5. It is seen that the Tribunal in its order dated 11.07.2018 directed the respondents to consider the representation of the applicants dated 20.2.2018 and take a decision in accordance with law under intimation to the applicants by passing a reasoned and speaking order within a period of four weeks from the date of receipt of copy the order.

6. Ld. Counsel for the respondents in the OA through this M.A. 611/2018 praying for three months time from 21.09.2018 to implement the order of



the Tribunal stating the reason that the as the decision is to be taken by the Railway Board, Delhi, it would take certain time.

7. Mr. Vijay Kumar, Learned counsel for the applicants in the OA is not having any objection if two months time is granted to the respondents to implement the order of the Tribunal.

8. Accordingly, respondents in the O.A. are granted two months time from today to implement the order of the Tribunal dated 11.07.2018 in O.A.888/2018. MA 612/2018 is accordingly allowed.